

[Shrimati Jahanara Jaipal Singh]

of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) A copy of the Report of the National Institute of Foundry and Forge Technology, Ranchi for the years 1966-67 and 1967-68.

[Placed in Library. See No. LT-687/69.]

NOTIFICATION UNDER AIRCRAFT ACT

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):

I beg to lay on the Table a copy of the Aircraft (Second Amendment) Rules 1969, published in Notification No. G. S. R. 544 in Gazette of India dated the 8th March, 1969, under section 14-A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-688, 69.]

REVIEW BY GOVERNMENT ON WORKING OF THE SHIPPING CORPORATION OF INDIA LIMITED AND ANNUAL REPORT OF THE SHIPPING CORPORATION OF INDIA LIMITED, ETC.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH): I beg to lay on the Table:-

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1967-68 (Hindi and English version).
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-689/69.]

(2) Following statements showing the action taken by Government on various assurances, promises and undertakings given

by the Ministers during the various sessions of Lok Sabha shown against each :-

- (i) Statement No. I
Seventh Session, 1969 (Fourth Lok Sabha)
- (ii) Supplementary Statement No. II and III
Sixth Session, 1968 (Fourth Lok Sabha)
- (iii) Supplementary Statement No. IX and X
Fifth Session, 1968 (Fourth Lok Sabha)
- (iv) Supplementary Statement No. XVI
Fourth Session, 1968 (Fourth Lok Sabha)
- (v) Supplementary Statement No. XI
Third Session, 1967 (Fourth Lok Sabha)
- (vi) Supplementary Statement No. XVIII
Second Session, 1967 (Fourth Lok Sabha)
- (vii) Supplementary Statement No. XVI
First Session, 1967 (Fourth Lok Sabha)
- (viii) Supplementary Statement No. XVIII
Fourteenth Session, 1966 (Third Lok Sabha)
[Placed in Library. See No. LT-690/69.]

MARKET LOANS BY THE CENTRAL GOVERNMENT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): I beg to lay on the Table a copy of Notification No. F4 (1)-W&M 69 published in Gazette of India dated the 10th April, 1969 regarding Market Loans floated by the Central Government in 1969-70 (Hindi and English versions). [Placed in Library. See No. LT-691/69.]

SHRI S.M. BANERJEE (Kanpur): About item No. 7, Sir, I have sought your permission to raise a point. Many such assurances given by the ministers have not been fulfilled.

On 14th March, 1969, Shri Vidya Charan Shukla gave a solemn assurance in this House regarding the Government's lenient policy to be implemented in the case of employees who lost their jobs or suspended, etc. He said:

"Even temporary employees. It will be applicable to them. Although

w. do not have reliable figures—we are working it out—we expect that except a few dozen employees, almost all of them who were suspended or discharged in pursuance of the action taken after the illegal strike on 19th September will be taken back in service after this policy is implemented."

We hailed this statement and we sent telegrams to all concerned. We got dozens of telegrams welcoming it Myself and Mr. Joshi who had decided to go on a hunger strike on the 24th March abandoned it and we waited patiently. But when we got a copy of the so-called confidential letter dated 15th March, 1969 we realised that the temporary employees are not covered by this letter. We immediately brought it to his notice and he was kind enough to state on 28th March, as follows:

"What are those aggravating factors? We have already said that those aggravating factors would mean violence, active instigation etc. Here, our expectation is that barring a few dozen employees, all of them, whether temporary or semi-permanent or permanent would be included and would be reinstated."

We thought after this, instructions will be issued to include temporary employees also. It has not been done. Under Mr. Chavan's instructions, Mr. Shukla made the statement in good faith to help the employees. But unfortunately this was taken seriously by the employees, by this House and by the country, but not by the officials of the Home Ministry. They did not do anything. After this tragic incident in Cossipore where the meeting was held only to demand the reinstatement of temporary employees, this assurance should be implemented forthwith. Otherwise, there will be dharna here and outside. I would request the Home Minister through you to say that this particular letter includes temporary employees.

MR. SPEAKER: If an assurance is not implemented, there is the Assurances Committee to look into it.

श्री जार्ज फरनेन्डोज (दक्षिण भारत) : यह सिर्फ ऐम्प्लॉयर्स की बात नहीं है, यह तो

सरकार की नीति की झलक की बात है। मंत्री महोदय सदन में बयान दें और अफसर उसको तोड़ दें तो हम क्या करें।

13 hrs.

MR. SPEAKER: Order, order. There must be a limit to the discussion about this. I have been allowing questions, Calling Attention Notices and so many things about Central Government employees. It is not as though I can issue orders (Interruption).

श्री जार्ज फरनेन्डोज : आप इनसे कहें कि ये इस सम्बन्ध में कुछ कहें।

श्री हुकम चन्द कछवाय (उज्जैन) : जो आश्वासन दिये हैं, उनके बारे में ये क्या करने जा रहे हैं ?

SHRI S. M. BANERJEE: Shri Vidya Charan Shukla and Shri Chavan are here. Let them make a statement.

MR. SPEAKER: Does he mean to say that because Shri Chavan or Shri Vidya Charan Shukla is here he can ask them anything and they will reply? I will not allow that.

Notifications under Inter-State Water Disputes Act, 1956

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): Sir, I beg to lay on the Table a copy each of the following notifications and references issued under the Inter-State Water Disputes Act, 1956:-

(1) No. S. O. 1419 (English version) and S. O. 1420 (Hindi version) published in the Gazette of India dated the 10th April, 1969, constituting "the Krishna Water Disputes Tribunal" and Reference No. DW.II-32 (19)/68 dated the 10th April, 1969 to the Chairman of the said Tribunal. [Placed in Library. See No. LT-692/69.]

(2) No. S. O. 1421 (English version) and S. O. 1422 (Hindi version) published in the Gazette of India dated the 10th April, 1969 constituting "the Godavari Water Disputes Tribunal" and Reference No.